

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 20th day of May, 2004.

Contempt Petition No. 71 of 2004.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

Hon'ble Mr. S.K. Hajra, Member- A.

Ashok Kumar Gupta S/o Sri Sudama Prasad.
Presently posted as Inspector of Works,
(IOW)/J.E. Works, Central Railway, Orai Railway
Station, Distt. Jalaun.

.....Applicant

Counsel for the applicant :- Sri D. Vaish

V E R S U S

Sri Sudhir Kumar Singh, Divisional Railway Manager,
(Personnel), Central Railway, Jhansi Division, Jhansi.

.....Opposite Party

O R D E R

By Hon'ble Mr. Justice S.R. Singh, VC.

The Tribunal by its order dated 03.06.2003 dismissed the O.A No. 307/2003 on the ground of limitation subject to the observation that the dismissal of the O.A will not bar the respondents to decide the representation of the applicant and other similarly situated persons "within a reasonable period". No period was specified by the Tribunal for disposal of the representation. However, in such matters the competent authority should have decided the representation "within a reasonable period" as provided in the order. So far as the contempt petition is concerned, we find that there being no specific direction to the competent authority to decide the representation, it would not possible to take any action in contempt jurisdiction. However, in reference to the order passed by the Tribunal, it is provided that

RGJ

::2::

the competent authority shall consider the representation and dispose it of within a period of three months from the of communication of this order.

2. The contempt petition is disposed of accordingly.

Saroj Kumar Ray
Member- A.

DR
Vice-Chairman.

/Anand/